

**Central Administrative Tribunal
Principal Bench**

**CP No. 367/2016
OA No.466/2015**

New Delhi this the 18th day of October, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Smt. Sarita Devi,
W/o Sh Shatrudhan,
House No.3, Bijli Ghar
PUSA, New Delhi

- Petitioner

(By Advocate: Mr. T.N. Tripathi for Mr. R.K. Shukla)

VERSUS

1. Shri Naresh Kumar,
The Chairman,
New Delhi Municipal Corporation,
Palika Kendra, Sansad Marg,
New Delhi,
2. Shri Virender,
The Director,
Civil Engineer Establishment,
New Delhi Municipal Corporation,
Palika Kendra, Sansad Marg,
New Delhi,
3. Shri Shard Kumar,
The Deputy Director,
Civil Engineer Establishment,
New Delhi Municipal Corporation,
Palika Kendra, Sansad Marg,
New Delhi,

- Respondents

(By Advocate: Mr. Yogesh Pachauria)

ORDER (Oral)

Justice M.S. Sullar Member (J):

At the very outset, learned counsel for the respondents has placed on record a copy of the order dated 19.07.2016, in compliance of the order dated 11.03.2016 passed in OA No. 466/2016 by this Tribunal.

2. Meaning thereby, since the respondents have substantially complied with the indicate directions contained in the order of this Tribunal, so no further action is required to be taken in the matter.

3. Therefore, the CP is, hereby, dismissed and the contempt notices issued to the respondents are discharged.

4. Needless to mention that in case the petitioner still remains aggrieved by the order of the respondents, he will have liberty to file a fresh OA to challenge its validity, in accordance with law. No costs.

(Dr. B.K. Sinha)
Member (A)

(Justice M.S. Sullar)
Member (J)

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